

ACT No. IV OF 1921.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 27th March, 1921.)

An Act further to amend the Import and Export of Goods Act, 1916.

**W**HEREAS it is expedient further to amend the Import and Export of Goods Act, 1916; It is hereby enacted as follows :—

Short title.

1. This Act may be called the Import and Export of Goods (Amendment) Act, 1921.

Amendment of section 1, Act XI of 1916.

2. In sub-section (3) of section 1 of the Import and Export of Goods Act, 1916, for the words "up to the 31st day of March, 1921", the words "up to the 31st day of March, 1922" shall be substituted.

Repeal of Act XIII of 1920.

3. The Import and Export of Goods (Amendment) Act, 1920, is hereby repealed.